

DIVISION BENCH
COURT – I

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/95(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH SEPTEMBER, 2023, 10:30 A.M

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| IN THE MATTER OF | DRIP CAPITAL SERVICES INDIA LLP VS SJ FABRICSS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 7 |

Appearances (via video conferencing/physically)

Mr. Samrat Chowdhury, Adv. : For Financial Creditor
Ms. Ranjana Seal, Adv.

Mr. D.N. Sharma, Adv. : For Corporate Debtor
Mr. Nilay Sengupta, Adv.
Mr. Sujit Banerjee, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Despite last opportunity, reply affidavit has not been filed. Ld. Counsel for the Corporate Debtor seeks one week's further time.
3. In the interest of justice, one week's time is allowed subject to payment of Rs. 10,000/- as the cost to be paid to Calcutta High Court Advocate's Clerks' Philanthropic Trust. If the reply affidavit is not filed and cost not paid within one week, right to file reply shall stand closed. Rejoinder, if any, be filed before the next date of hearing, in the event reply affidavit is filed.
4. Post this matter for hearing on **27/09/2023**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**